

(c) and (d). The names and authorised capital of the Seventy nine new companies registered under the Companies Act 1956 in the State of Kerala during 1972-73 are given in the Statement laid on the Table of the House. [*Placed in Library. See No. LT-6547/74*]. The total authorised capital of the newly registered companies aggregates to Rs. 21.72 crores.

More Railway Hospitals and Health Units in Kerala State

4687. SHRIMATI BHARGAVI THAN-KAPPAN: Will the Minister of RAILWAYS be pleased to state:

(a) the names of the Railway stations in Kerala State where Railway Hospitals and Health Units have been set up for the employees and broad features of facilities made available therein;

(b) the number of employees working in each Station who are benefitted thereby; and

(c) whether Government propose to establish more hospitals, if so, the names of the places where these will be set up?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) and (b). There is one Divisional Hospital at Olavakkot which provides diagnostic and investigating facilities of a divisional hospital to both outdoor and indoor patients and serves 12,044 employees. In addition there are six health units providing outdoor facilities at Cannanore, Calicut, Ernakulam, Shoranur, Kottayam and Quilon which serves 1075, 1040, 1475, 2150, 850 and 2534 railway employees respectively.

(c) There is no such proposal.

Target fixed for power generation in Kerala for Fourth Plan

4688. SHRIMATI BHARGAVI THAN-KAPPAN: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) the target fixed for the Fourth Plan period for power generation and supply in the State of Kerala;

(b) the progress made so far;

(c) the reasons for the shortfall, if any; and

(d) the steps proposed to be taken in the Fifth Plan period to meet the backlog?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD): (a) to (d). The target fixed for the Fourth Plan period for additional generating capacity in the State of Kerala was 335 MW, out of which 75 MW of generating plant have been commissioned. Due to frequent labour troubles and shortage of scarce materials the progress of the Idikki Hydro Electric Scheme has not been satisfactory. Action is being taken to expedite its completion. The restructuring of the Electricity Industry and improvement arrangements for supply of inputs are expected to improve performance during the Fifth Plan. It is also proposed to monitor the projects effectively and anticipate any bottlenecks in time, so that the projects could be commissioned as per schedule.

Private and Public Limited Companies in Kerala

4689. SHRIMATI BHARGAVI THAN-KAPPAN: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the number of private and public limited companies functioning in Kerala State during 1973-74 together with the amount invested in each of them and also the number of such companies and firms registered during the same period indicating the working capital in each case; and

(b) the number of companies which were closed down or which stopped their work during the same period indicating the working capital in each case?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): (a) As on 31st December, 1973 there were 1240 companies limited by shares at work in the